## GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

## LOK SABHA UNSTARRED QUESTION NO. 3670 TO BE ANSWERED ON 16.03.2020

#### **Right to Education**

3670. SHRI ANUMULA REVANTH REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government under Right of Children to Free and Compulsory Education (RTE) Act, 2009 has made it mandatory for private schools to reserve 25 per cent seats for Economically Weaker Section students, the burden of which is borne by the Government;
- (b) if so, the name of States implementing this act;
- (c) the details of percentage of seats filled by private schools which are reserved for economically backward students across the country including the State of Telangana in the last three years, State-wise and year-wise;
- (d) whether the State of Telangana is lagging behind in implementing the RTE Act with a fill rate of less than one per cent;
- (e) the details of action taken against private schools not implementing RTE Act especially in the State of Telangana; and
- (f) whether the Government proposes to set up any Committee to examine the implementation of RTE Act, if so, the details thereof?

# ANSWER MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (f): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, is applicable to all States and Union Territories (UTs) and mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantageous groups in the neighbourhood schools in Class I to the extent of at least 25 percent of the strength of that class.

The details of students admitted under Section 12(1)(c) of the RTE Act, 2009 during the last three years is at **Annexure**.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Governments are required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the procedure laid down by them. All States and UTs except the State of Telangana, Jammu & Kashmir and Ladakh have notified the disadvantaged groups and weaker sections eligible for admission under Section 12(1)(c) of the RTE Act. Telangana has also not notified per child cost on the basis of which reimbursement is made by the States to the private schools.

Education is in the Concurrent List of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the appropriate Government under the RTE Act. Ministry of Human Resource Development (MHRD) vide letter no 12-5/2016-EE.11 dated 25.05.2016 and D.O. letter No. 12-12/2018-IS-5 dated 13.11.2018 requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of RTE Act, 2009. Further, MHRD, in various meetings like State Education Secretaries Conference, State/Regional workshops, Project Approval Board Meetings, has been advising/guiding State/UT Governments to emphasise on implementation of Section 12(1)(c) of the RTE Act, 2009.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3670 TO BE ANSWERED ON 16.03.2020 ASKED BY HON'BLE MP SHRI ANUMULA REVANTH REDDY REGARDING "RIGHT TO EDUCATION"

## Status of Children Admitted/ Studying Under Section 12 (1) (c)

S.No.	State	2016-17	2017-18	2018-19
1.	A&N Island	725	1017	0*
2.	Andhra Pradesh	0	0	0
3.	Arunachal Pradesh	0	0	0
4.	Assam	15062	20731	0*
5.	Bihar	139418	167039	225597
6.	Chandigarh	3487	3915	4597
7.	Chhattisgarh	167044	196146	236400
8.	D & N Haveli	0	0	0
9.	Daman & Diu	0	0	0
10.	Delhi	51254	124605	158242
11.	Goa	0	0	0
12.	Gujarat	83734	141365	215820
13.	Haryana	0	0	0
14.	Himachal Pradesh	0	0	100
15.	Jammu & Kashmir	0	0	0
16.	Jharkhand	13244	10539	14913
17.	Karnataka	414106	523139	639398
18.	Kerala	0	0	0
19.	Laddakh	0	0	0
20.	Lakshadweep	No Private Unaided School		
21.	Madhya Pradesh	851538	936255	1118433
22.	Maharashtra	142112	197044	254351
23.	Manipur	0	0	0
24.	Meghalaya	0	0	0
25.	Mizoram	0	0	0
26.	Nagaland	0	0	0
27.	Odisha	38820	44519	20650
28.	Puducherry	0	0	0
29.	Punjab	0	0	0
30.	Rajasthan	600666	622271	675907
31.	Sikkim	0	0	0
32.	Tamil Nadu	287068	346510	394032
33.	Telangana	0	0	0
34.	Tripura	0	0	0
35.	Uttar Pradesh	21598	46188	72428
36.	Uttarakhand	95427	102736	104147
37.	West Bengal	0	0	0
Total 29253			3484019	4135015

<sup>\*</sup> Latest data from the State/ UT is awaited.